

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 1099 of 2004**

Jabalpur, this the 15<sup>th</sup> day of December, 2004

Hon'ble Shri Madan Mohan, Judicial Member

Smt. Sumta Bai, age about 29 years,  
Wife of late Sita Ram, R/o. Village Silua,  
Post Office RFRC, P.S. Barela,  
Tahsil and Dist. Jabalpur (MP).

.... Applicant

(By Advocate – Shri R.B. Yadav)

**V e r s u s**

1. Union of India, through Secretary,  
Ministry of Defence Production,  
South Block, DHQ PO, New Delhi-  
110011.
2. Director General of Ordnance  
Factory/Chairman, Ordnance Factory  
Board, Khudiram Bose Road,  
Kolkata-1.
3. The Senior General Manager,  
Ordnance Factory, Khamaria,  
Jabalpur (M.P.). .... Respondents

**O R D E R (Oral)**

By filing this Original Application the applicant has claimed the following main relief :

“(B) to quash the impugned order regarding this matter and also be directed to respondents to appoint applicant on compassionate grounds.”

2. The brief facts of the case are that the husband of the applicant late Sita Ram died on 12.3.1997 while he was serving with the Department of the respondents. The applicant submitted an application dated 28.10.1997 to the respondents because she was full dependent upon her husband and her husband was the only bread earner in the family. The



amount of family pension is not sufficient to maintain the family of the applicant. She is a very poor lady and she belongs to Kol caste which is a sub caste of Gotiya. Her representation was duly rejected vide impugned order dated 12.10.2004 (Annexure A-8). The respondents have not considered the case of the applicant on the basis of the old policy of 30<sup>th</sup> June, 1987 as the husband of the applicant died on 12<sup>th</sup> March, 1997. Hence, this Original Application is filed by the applicant.

3. Heard the learned counsel for the applicant.
4. The learned counsel for the applicant argued that the case of the applicant has not been considered thrice as per the policy of the Government of India, Ministry of Defence. He further stated that the applicant would be satisfied, if she is directed to file a fresh representation to the respondents regarding her grievances and further the respondents be directed to consider and decide the same within a stipulated period in accordance with the old policy.
5. In the facts and circumstances of the case, I feel that ends of justice would be met, if the applicant is directed to file a fresh representation to the respondents with full details and documents, if any, in support of her grievances within a period of one month from the date of receipt of a copy of this order. I do so accordingly. If the applicant complies with this, then the respondents are directed to consider and decide the said representation of the applicant in accordance with old policy (if already not considered) and also shall consider the case of the applicant thrice (if not already considered) as per the policies of the Ministry of Defence and Army Headquarters, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of such representation. The applicant is also directed to supply the copy of this order as well as the copy of the petition to the respondents immediately.



6. Accordingly, the Original Application stands disposed of at the admission stage itself.



**(Madan Mohan)**  
**Judicial Member**

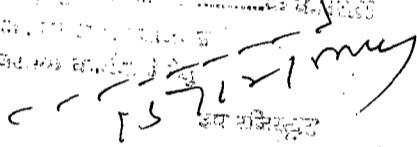
**“SA”**




मुख्यमन्त्री की राज्यकार्यालय  
मानविकी विभाग  
(1) राज्यीय विवाह विभाग  
(2) विदेशी विवाह विभाग  
(3) विदेशी विवाह विभाग  
(4) विदेशी विवाह विभाग

*R.B. Yadav*

*Advocate*  
*Dabholpur*



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on 15/12/04*